

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 118
IA No. 84/JPR/2018
IA No. 02/JPR/2019
IA No. 90/JPR/2019
IA No. 108/JPR/2021
IA No. 191/JPR/2021
CP No. (IB)- 35(ND)/2018
TA No. 118/2018
Under Section 9 of IBC, 2016

In the matter of:

Sardar Singh ... **Operational Creditor/Applicant**

Versus

Anil Special Steel Industries Ltd. ... **Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Rajendra K Salecha, Adv.
Abhishek Anand, Adv. for RP
Mohak Sharma, Adv.

For the Respondent : Uday Pratap Singh, proxy counsel
Akshat Kulshrestha, Adv.
Sandeep Taneja, Adv.
Rajeev Sharma, Adv.

ORDER

Heard Mr. Uday Pratap Singh, proxy counsel appearing on behalf of Monitoring Committee & the Prudent ARC, one of the Members of CoC. Mr. Sandeep Taneja, Adv. appearing on behalf of Mr. Sudhir Kumar Khaitan (Respondent No. 1) and Mr. Chandra Prakash Vaid (Respondent No. 5). Mr. Akshat Kulshrestha, Adv. appearing on behalf of Bank of Maharashtra. Mr.

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Abhishek Anand, Adv. appearing on behalf of RP submits that in compliance of order dated 11.04.2023 passed by this Adjudicating Authority, CoC has convened a meeting for settling the fees and expenses incurred with regard to pursuing the pending applications and voting is likely to be held very shortly. List IA No. 84/JPR/2018, IA No. 02/JPR/2019 & IA No. 90/JPR/2019 on 05.06.2023.

IA No. 191/JPR/2021

Heard Mr. Rajendra K Salecha, Adv. appearing on behalf of the Applicant. Respondents in this IA are directed to complete their part of pleadings. List the IA on 05.06.2023.

Sd-

(Manoj Kumar Dubey)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

May 22, 2023